GOVERNMENT OF WEST BENGAL LEGISLATIVE DEPARTMENT

West Bengal Act XIV of 1976

THE WEST BENGAL RURAL EMPLOYMENT AND PRODUCTION ACT, 1976.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 1st April, 1976.]

[1st April, 1976.]

An Act to provide for additional resources for promotion of employment in rural areas and for implementing rural production programme.

Whereas it is expedient to provide for additional resouces for promotion of employment in rural areas and for implementing rural production programme;

It is hereby enacted in the Twenty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

- 1. This Act may be called the West Bengal Rural Employment and Short title. Production Act, 1976.
 - 2. In this Act, unless the context otherwise requires,—

Definetions.

- (1) "development value" means a sum equivalent to five times the annual value of land as assessed under the Cess Act, 1880;
- (2) "prescribed" means prescribed by rules made under this Act;
- (3) "proceeds or tax" means—
 - (a) the proceeds of "surcharge on land revenue" levied under section 3, and
 - (b) the proceeds of "rural employment cess" levied under section 4.

West Ben. Act X of 1956. Reform

Ben. Act

IX of 1880.

- 3. (1) On and from the commencement of this Act, a surcharge on land revenue shall be lrvied and collected annually at the rate of thirty per cent. of the revenue payable under section 23B of the West Bengal Land Reforms Act, 1955 in respect of the holding or holdings situated in an irrigated area and fifteen percent. of such revenue payable in respect of the holding or holdings situated in a non-irrigated area.
- (2) The provisions of the West Bengal Land Reforms Act, 1955, shall, as far as possible, apply to the assessment, levy and collection of the surcharge.

[West Ben. Act XIV of 1976.]

(Sections 4-7.)

Rural employment cess.

4. (1) On and from the commencement of this Act, all immovable properties on which road and public work cesses are assessed according to the provisions of the Cess Act, 1880, shall be liable to the payment Ben. Act IX of rural employment cess:

of 1880.

Provided that no raiyat who is exempted from paying revenue in respect of his holding under clause (a) of sub-section (1) of section 23B of the West Bengal Land Reforms Act, 1955, shall be liable to pay rural employment cess.

- (2) The rural employment cess shall be levied annually—
 - (a) in respect of lands, at the rate of six paise on each rupee of development value thereof;
 - (b) in respect of coal mines, at the rate of fifty paise on each tonne of coal on the annual despatches therefrom;
 - (c) in respect of mines other than coal mines and quarries, at the rate of six paise on each rupee of annual net profits thereof.

West Bengal Rural Employment and Production Fund.

- (1) There shall be established a fund to be called the West Bengal Rural Employment and Production Fund which shall be administered in such manner as may be prescribed.
 - (2) The fund shall consist of-
 - (a) all proceeds of tax,
 - (b) any sum granted by the State Government, and
 - (c) any other sum received from any source whatsoever.

Application of the West Bengal Rural Employment and Production Fund.

The West Bengal Rural Employment and Production Fund shall be utilised by the State Government for the implementation of such rural production programme and for promotion of such employment in the rural areas as may be prescribed.

Power to make rules.

- (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.
- (2) Without prejudice to the generality of the foregoing power such rules may provide for all or any of the matters which may be or are required to be prescribed.